

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S UNIQUE KITCHEN-AIDS PRIVATE LIMITED**RELEVANT PARTICULARS**

1.	Name of corporate debtor	M/S UNIQUE KITCHEN-AIDS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	27 th June, 1983
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs, ROC – Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	CIN:- U29302DL1983PTC016008
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Off. Address :- H-32 KALKAJI NEAR DESHBANDHU APARTMENTS GATE NO.1 NEW DELHI South Delhi - 110019 INDIA
6.	Insolvency commencement date in respect of corporate debtor	21 st December, 2021.(NCLT, New Delhi Bench-V passed original Order dated 21 st December, 2021, C.P No (IB)-2826/ND/2019) for intimation of CIRP in case of Corporate Debtor(Copy of Order received by Interim Resolution Professional on 24 th December, 2021..
7.	Estimated date of closure of insolvency resolution process	18 th June, 2022 (180 th Days From the date of commencement of Insolvency)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	MUKESH KUMAR GROVER REG. NO:-IBBI/IPA-001/IP-P00383/2017-18/10640
9.	Address and e-mail of the interim resolution professional, as registered with the Board	102, B-3 PRERNA COMPLEX SHUBHASH CHOWK LAXMI NAGAR, DELHI-110092. mukesh@mjra.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	102, B-3 PRERNA COMPLEX SHUBHASH CHOWK LAXMI NAGAR, DELHI-110092. cirp.unique@gmail.com
11.	Last date for submission of claims	3 rd day of January, 2022,(i.e 14 days from the date of CIRP)
12.	Classes of creditors, if any, under clause (b) of sub-section (6a) of section 21, ascertained by the interim resolution professional	Not Applicable.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable.
14.	(a) Relevant Forms and (b) Details of authorized representative are available	(i) Are Available at :- https://ibbi.gov.in/home/downloads (ii) Physical Address : Same as mentioned in point 10, and (iii) Email IRP at : cirp.unique@gmail.com Not Applicable

FOR THE ATTENTION OF THE CREDITOR OF
M/S UNIQUE KITCHEN-AIDS PRIVATE LIMITED

Notice is hereby given that the National Company Law Tribunal, (New Delhi Bench-V) has ordered the commencement of Corporate insolvency resolution process of Corporate Debtor namely M/s **UNIQUE KITCHEN-AIDS PRIVATE LIMITED** vide Order No. CP. No. (IB)- 2826(ND)/2019 dated 21st December, 2021 (Copy of Order received by Interim Resolution Professional on 24th December, 2021)

The creditors of M/s **UNIQUE KITCHEN-AIDS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before **3rd January, 2022** to the Interim Resolution Professional at the address mentioned against entry No. 10 above.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person by post or by electronic means

A Financial Creditors belonging to a class, listed against the entry No.12 shall indicate its choice of authorized representative from among the three insolvency professional listed against entry No.13 to act as authorized representative of class [None at present] in Form CA

The claims denominated in foreign currency shall be valued in Indian Currency at the official exchange rate as on the insolvency commencement date

Submission of false or misleading proofs of claim shall attract penalties.



A handwritten signature in blue ink, appearing to be "Mukesh Kumar Grover".

Mukesh Kumar Grover
(Interim Resolution Professional)

In the matter of M/s **UNIQUE KITCHEN-AIDS PRIVATE LIMITED**
REG. NO:- IBBI/IPA-001/IP-P00383/2017-18/10640

Date :December 25, 2021
Place:- New Delhi

FORM No. 5

BEFORE DEBT RECOVERY TRIBUNAL LUCKNOW

600/1 University Road Near Hanuman Setu Mandir, Lucknow-226007
(Area of Jurisdiction-Part of Uttar Pradesh)

Summons for filing Reply & Appearance by Publication

(Summons to Defendant Under Section 19(3), of the Recovery of Debts due to Banks and Financial Institutions Act, 1993 read with Rules 12 and 13 of the Debts Recovery Tribunal (Procedure Rules, 1993)

Original Application No. 727 of 2021

IN THE MATTER OF:
UNION BANK OF INDIA.....APPLICANTVERSUS
HARI SINGH & ORS.....RESPONDENTS

To.

1. HARI SINGH (BORROWER) S/O SH. NATHU SINGH R/O VILLAGE BAHARANPUR ALIAS BADHALI TEHSIL AND DISTRICT HAPUR UTTAR PARDESH-245205.

2. KUNVARPAL (GUARANTOR) S/O SH. NATHU SINGH R/O VILLAGE BAHARANPUR ALIAS BADHALI TEHSIL AND DISTRICT HAPUR UTTAR PARDESH-245205.

3. MOOLCHAND (GUARANTOR) S/O SH. GANGASHARAN R/O VILLAGE BAHARANPUR ALIAS BADHALI TEHSIL AND DISTRICT HAPUR UTTAR PARDESH-245205

In the above noted Application, you are required to file reply in Paper Book form in Two sets along with documents and affidavits (if any), personally or through your duly authorized agent or legal practitioner in this Tribunal, after serving copy of the same on the Applicant or his counsel/duly authorized agent after publication of the summons, and there after to appear before the Tribunal on 25-03-22 at 10.30 A.M. failing which the application shall be heard and decided in your absence.

Registrar, Debts Recovery Tribunal, Lucknow

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S UNIQUE KITCHEN-AIDS PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor M/S UNIQUE KITCHEN-AIDS PRIVATE LIMITED

2. Date of Incorporation Of Corporate Debtor 27th June, 1983

3. Authority Under Which Corporate Debtor Is Incorporated / Registered Ministry of Corporate Affairs, ROC – Delhi

4. Corporate Identity No./Limited Liability Identification No. of corporate debtor CIN- U29302DL1983PTC016008

5. Address of the Registered Office and Principal Office (if any) of Corporate Debtor Regd. Off. Address :- H-32 KALKAJI NEAR DESHBANDHU APARTMENTS GATE NO.1 NEW DELHI South Delhi - 110019 INDIA

6. Insolvency commencement date in respect of Corporate Debtor 21 st December, 2021.(NCLT, New Delhi Bench-V passed original Order dated 21 st December, 2021, C.P.No (IB)-2826/ND/2019 for intimation of CIRP in case of Corporate Debtor/ Copy of Order received by Interim Resolution Professional on 24th December, 2021..

7. Estimated date of closure of insolvency resolution process 18 th June, 2022 (180 th Days From the date of commencement of Insolvency)

8. Name and registration number of the insolvency professional acting as interim resolution professional MUKESH KUMAR GROVER REG. NO.: IBI/II/PA-001/1P-P00383/2017-18/10640

9. Address and e-mail of the interim resolution professional, as registered with the Board 102, B-3 PRERNA COMPLEX SHUBHASH CHOWK LAXMI NAGAR, DELHI-110092. mukesh@mjr.co.in

10. Address and e-mail to be used for correspondence with the interim resolution Professional 102, B-3 PRERNA COMPLEX SHUBHASH CHOWK LAXMI NAGAR, DELHI-110092. cirp.unique@gmail.com

11. Last date for submission of claims 6th day of January, 2022, (i.e 14 days from the date of receipt of order by the IRP)

12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Not Applicable.

13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) Not Applicable.

14. (a) Relevant Forms and (b) Details of authorized representatives are available: (i) Are Available at :- https://ibi.gov.in/home/downloads (ii) Physical Address : Same as mentioned in point 10, and (iii) Email ID :- cirp.unique@gmail.com

FOR THE ATTENTION OF THE CREDITOR OF M/S UNIQUE KITCHEN-AIDS PRIVATE LIMITED

Notice is hereby given that the National Company Law Tribunal, (New Delhi Bench-V) has ordered the commencement of Corporate insolvency resolution process of Corporate Debtor namely M/S UNIQUE KITCHEN-AIDS PRIVATE LIMITED vide Order No. CP No. (IB)-2826/ND/2019 dated 21st December, 2021.) Copy of Order received by Interim Resolution Professional on 24th December, 2021)

The creditors of M/S UNIQUE KITCHEN-AIDS PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 6th January, 2022 to the Interim Resolution Professional at the address mentioned against entry No. 10 above.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person by post or by electronic means

A Financial Creditors belonging to a class, listed against the entry No.12 shall indicate its choice of authorized representative from among the three insolvency professional listed against entry No.13 to act as authorized representative of class (None at present) in Form C

The claims denominated in foreign currency shall be valued in Indian Currency at the official exchange rate as on the insolvency commencement date

Submission of false or misleading proofs of claim shall attract penalties. Sd/-

Mukesh Kumar Grover (Interim Resolution Professional)

Date :- December 25, 2021 In the matter of M/S UNIQUE KITCHEN-AIDS PRIVATE LIMITED

Place:- New Delhi REG. NO:- IBI/II/PA-001/1P-P00383/2017-18/10640

सेन्ट्रल बैंक ऑफ इंडिया

Central Bank of India

1911 से आपके लिए "केंद्रित" "CENTRAL" TO YOU SINCE 1911

1398, GROUND FLOOR, CHANDNI CHOWK BRANCH, DELHI-110006

PUBLIC NOTICE FOR BREAK OPEN LOCKERS DATE: 26.12.2021

Be it known to the Locker hirers mentioned hereunder and public at large that the following locker holders of this Branch have failed to make payment of the respective overdue locker rent, despite several reminders given by the bank from time to time on this account. Under these circumstances the Bank is constrained to break open such lockers and hence it is hereby informed that after 15 days from the publication of this public notice, the break opening proceeding will be initiated by the Bank as per Banking rules and regulations in case the respective locker holder(s) fails to make the payment of overdue rent of lockers plus applicable penalty by latest by the 15th day of the publication of this notice. The details of the locker to be broken open are as under:

Sl. No.	LOCKER NO.	Sl. No.	LOCKER NO.
1.	2095A	33.	1951A
2.	2007D	34.	78
3.	436B	35.	2611D
4.	50A	36.	2330A
5.	74	37.	82
6.	41	38.	250A
7.	635A	39.	2556D
8.	2133	40.	2569D
9.	1963A	41.	2571D
10.	1861	42.	2593D
11.	2011A	43.	1362A
12.	1785A	44.	1253
13.	1500B	45.	1226A
14.	1823D	46.	1470A
15.	2432A	47.	1302A
16.	2577D	48.	1176A
17.	450A	49.	1180A
18.	315A	50.	1083A
19.	2260B	51.	1031A
20.	1494A	52.	1106A
21.	1474A	53.	1199A
22.	1855A	54.	208A
23.	2078	55.	158D
24.	2097A	56.	1813
25.	2198A	57.	598A
26.	1962A	58.	151A
27.	1952A	59.	534A
28.	1908B	60.	5A
29.	1905A	61.	42A
30.	1826D	62.	453C
31.	2092A	63.	1893
32.	165D	64.	1389A

*The above said Lockers will be broken open due to non-operation of the locker since long time , overdue rent & other issues despite several reminders given by the Bank from time to time. Hence it is hereby informed to all the concerned that they should contact the Locker department of the Branch immediately else after 15 days from the publication of this public notice Bank shall/may go for breaking opening of the Lockers to may further proceed to recover the overdue rent , break opening charges, costs met out towards publication of this notice and other applicable charges by disposing of the contents of the locker by the laid down procedure without any claim against the Bank and at the risk and responsibility of the locker hirers.

Date: 26.12.2021 Chief Manager, Central Bank of India,

Place: DELHI Chandni Chowk, Delhi Branch

यूनियन बैंक Union Bank of India Regional Office: 1st Floor, B.D.A. Complex, Priyadarshani Nagar, Bareilly (U.P.) - 243001

Possession Notice [For Immovable Property Rule-8(1)]

Notice is hereby given under the Securitization and Reconstructions of Financial Assets & Enforcement of Security Interest Act, 2020 and In exercise of powers conferred under section 13(12) read with Rule-3 of the Security Interest (Enforcement) Rules, 2002, The Bank issued demand notices on the date mentioned against account and stated hereinafter calling upon them to repay the amount within sixty day from the date of receipt of said notice. The Borrower having failed to repay the Amount, notice is hereby given to Borrowers and the Public in general the undersigned has taken the Possession of property described herein below in exercise of power conferred on him/her under section 13(4) of the said Act read with Rule 8 of the said Rule on dated. The borrower in particular and the public in general are hereby cautioned not to deal with the property, and dealing with the property will be subject to the charge of Union Bank of India, Main Branch, Bareilly for the amounts and interest thereon.

Sr. No.	Name & Address of the Borrower/ Guarantors Account and Branch Name	Outstanding Amount of SARAFESI ACT 2002/ Notice Date	Description of the Immovable Properties Mortgaged
1.	Mr. Amjad S/o Mr. Amjuhi, Address Ward No. 36, Sanaiya Rani Meva, Kunwar CB Ganj, Bareilly 243001.	Rs. 27,00,348.98 (Rupees Twenty Seven Lakh Three Hundred Forty Eight & Ninety Eight Paise Only) + Interest & Other Charges thereon.	Details Of the Secured Assets: Residential Land and Building at Sanyia Rani Mewa Kunwar, Parghana Tehsil District Bareilly at Gata No. 547, 548 admeasuring area 167.96 sqmt. in the name of Mr. Amjad S/o Shri Amjuhi, Bounded As: East: House of Naasir, West: Khet Vay, North: Plot of Anni, South: Rasta 18 Feet wide.

Date: 26.12.2021 Place: Bareilly. Authorised Officer, Union Bank

Regd. Office: 93th Floor, Antiriks Bhawan, 22, K.G. Marg, New Delhi-110001

Phones : 011-23357171, 23357172, 23705444, Website : www.pnbhousing.com

BRANCH ADDRESS :- Shop No. 301, 302 & 304, Laxmi Chambers, 69, Rajpur Road, Dehradun - 24801 Ph: - 0135-274997, Email: dehradun@pnbhousing.com

POSSESSION NOTICE (FOR IMMOVABLE PROPERTIES)

Whereas the undersigned being the Authorised Officer of the PNB Housing Finance Ltd. under the Securitisation and Reconstruction of Financial Assets & in compliance of Rule 8(1) of Enforcement of Security Interest Act, 2020, and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued demand notices on the date mentioned against each account calling upon the respective borrower/s to repay the amount as mentioned against each account within 60 days from the date of notice(s) of receipt of the said notice/s. The borrower/s having failed to repay the amount, notice is hereby given to the borrower/s and the public in general that the undersigned has taken possession of the properties described herein below in exercise powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on the dates mentioned against each account.

The borrower/s in particular and the public in general is hereby cautioned not to deal with the properties/ies and any dealing with the properties/ies will be subject to the charge of PNB Housing Finance Ltd., for the amount and interest thereon as per loan agreement. The borrower's attention is invited to provisions of sub-section (8) of Section13 of the Act, in respect of time available, to redeem the secured assets.

S. No.	Loan Account No	Name of the Borrower and Co-Borrower / Guarantor	Date of Demand Notice	Amount Outstanding	Date of Possession Taken	Description of the Property Mortgaged
1.	0021 6660000043 B.O.: Dehradun	Ravinder Kaur Juneja (Borrower), Harinder Singh (Co-Borrower), Harinder Singh (Co-Borrower) & Sunmeet Juneja (Co-Borrower)	09-07-2021	Rs. 15,20,448.02 (Rupees Fifteen Lakhs Twenty Thousand Eight Hundred Forty-Eight and Two Paise Only) as on 09-07-2021	22-12-2021 (Symbolic)	Unit No.-14 At Khasra No.- 1200/266/3/1, Mauza Maji Grant, Lal Tappar, Parwa Doon, Dehradun
2.	HOU/DEH/0616/296790 B.O.: Dehradun	Manish Jakhwal (Borrower) & Poonam Saklani (Co-Borrower)	21-06-2021	Rs. 9,29,858.65 (Rupees Nine Lakhs Twenty Nine Thousand Eight Hundred Fifty-Eight and Sixty-Five Paise Only) as on 21-06-2021	22-12-2021 (Physical)	Khasra No.- 119 'M', VIII, Raheempur, Pargana Bahwanpur Roorkee, Roorkee, Haridwar, Uttarakhand, India- 249407

PLACE :- DEHRADUN, DATE : 24-12-2021 AUTHORIZED OFFICER, PNB HOUSING FINANCE LTD.

बैंक ऑफ इंडिया BOI POSSESSION NOTICE

Bank of India See Rule 8(1)

Notice is hereby given under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 under Rule 3 of the security interest [Enforcement] Rules, 2002, calling them to repay the amount within 60 days from the date of receipt of the said notice. The borrower/guarantor having failed to repay the amount, notice is given to the under noted Borrower/ Guarantor and the public in general that the undersigned has taken Symbolic Possession of the properties described herein below in exercise of the power conferred on him/her under Section 13(4) of the said Act read with rule 8 & 9 on the dates mentioned hereunder. The borrower in particular and the public in general is hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of the Bank of India, for an amount including interest & other charges thereon mentioned against each account herein below. The borrower's attention is invited to provisions of sub-section (8) of section 13 of Act., in respect of time available, to redeem the secured assets.

Name of the Borrower/Guarantor	Description of Properties Mortgaged / Owner of the properties	Date of Possession	O/S as per notice U/S 13(2) of Demand notice
Borrowers- Mr. Mukesh Chandra & Mrs. Puspaa Devi	Branch : Fatehabad All that part and parcel of Property situated at, Pipal Mandi Fatehabad, Area- 127.15 Sq. Mtr., Property in the name of Mukesh Chandra and Mrs. Puspaa Devi, Bounded as: East- 12' Wide rasta, West- Plot of Mukesh Chandra, North- Plot of Deegar, South- 12' wide Rasta	22-12-2021	₹ 3,17,962/- + Intt. & other charges 22-04-2021
Borrowers-M/s Harish Chandra Jain & Sons, Prop. Mr. Harish Chandra Jain S/o Gulab Singh	Branch : Firozabad All that part and parcel of Property consisting of Residential Building situated at Santosh Nagar, Repura Road, Firozabad, Area- 127.12 Sq. Mtr., Property in the name of Harish Chandra Jain S/o Gulab Singh, Bounded as: East- Rasta Sati Ashram Road, West- Plot Urmila North- Rest Property seller & Rasta 18' ft, South- Plot of Rash Mohan	20-12-2021	₹ 11,14,240.82/- + Intt. & other charges 31-07-2021
Borrowers- Mr. Subhash Chandra Jain S/o Ghanshyam Das Jain, Mr. Shubham Jain S/o Subhash Chandra Jain & Mrs. Renu Jain W/o Shubash Chandra Jain	All that part and parcel of Property consisting of Residential House situated at H. No-40, Ganesh Nagar, Firozabad, Area- 1740.50 Sq. ft., Property in the name of Mr. Subhash Chandra Jain S/o Lt. Ghanshyam Das Jain, Bounded as: East- 7.5 mtr wide Road of the Ganesh Sahkari Awas Samiti, West- Plot No.-30 Sunita Gupta, North- Plot No-41 of the Ganesh Sahkari Awas Samiti, South- Plot No-39 of the Ganesh Sahkari Awas Samiti	20-12-2021	₹ 13,79,813.56/- + Intt. & other charges 26-07-2021

Place : Agra Date: 26-12-2021 Authorised Officer, Bank of India

इंडियन बैंक Indian Bank Zonal Office, 55 The Mall, Meerut Cantt

POSSESSION NOTICE (For Immovable Property)

Notice is hereby given under the Securitisation and Reconstruction of Financial Assets and Enforcement (Security) Interest Act, 2002 and in exercise of powers conferred under Section 13(2) and 13(12) read with Rules 8 & 9 of Security Interest (Enforcement) Rules, 2002, the Authorised Officer issued a Demand Notice on the dates noted against each Account as mentioned hereinafter, calling upon them to repay the amount within 60 days from the date of receipt of the said Notice. The borrowers having failed to repay the amount, notice is hereby given to the under noted borrowers and the public in general that the undersigned has taken possession of the properties described herein below in exercise of powers conferred on him/her under Sec 13(4) of the said Act read with Rules 8 & 9 of the said Rules on the dates mentioned against each Account.

The borrower in particular and the public in general is hereby cautioned not to deal with the properties/ies and any dealing with the properties/ies will be subject to the charge of Indian Bank (erstwhile Allahabad Bank) for the amounts and interests thereon mentioned against each account herein below.

Borrower / Guarantor Name & Address	Description of the Property	Date of Demand Notice	Outstanding Amount
BRANCH: SHAMLI IB 1. M/s Bansal Electric Store through its Proprietor Shri Ramesh Chand Bansal Address: V.V. Inter College Road, Shamli, Uttar Pradesh (Borrower) 2. Shri Ramesh Chand Bansal S/o Shri Sen Magal R/o 995, Aryapuri, Near HDFC Bank, Budhana Road, Shamli (Borrower), 3. Smt. Veena Bansal W/o Shri Ramesh Chand Bansal (Guarantor / Mortgagor) Both R/o 995, Aryapuri, Near HDFC Bank, Budhana Road, Shamli	A Commercial shop admeasuring total area 25.65 sq. mtr. situated at Bazar V.V. Inter College Road (from Oriental Bank to Fanvara Chowk) Kasba Shamli, Pargana & Tehsil Shamli, District Muzaffarnagar. Measurement & Boundries are as under: East : Shop of Ramesh Chand S/o Shri Puranchand, West : Shop of Salekchand S/o Shri Puranchand, North: V.V. Inter College Road, South: House of Shri Ramesh Chand S/o Shri Puranchand. Owner/Title holder : Smt. Veena Bansal W/o Shri Ramesh Chand Bansal R/o 995, Aryapuri, Near HDFC Bank, Budhana Road, Shamli	27.09.2021	Rs. 20,76,887.00 + interest and other expenses + charges
BRANCH: SHAMLI IB 1. M/s Mohit Jewellers through Proprietor Shri Praveen Address H. No. 116, Mohalla Pansariyan District Shamli (Borrower), 2. Sri. Praveen S/o Shri Om Prakash (Borrower), 3. Smt. Krishna W/o Shri Praveen (Borrower/Mortgagor), Both R/o Mohalla Pansariyan Nai Basti, Shamli, UP- 247776 & Gher Bhukari, District Shamli, Uttar Pradesh	A Residential cum Commercial Property admeasuring total area 33.56 sq. mtr. (being residential 29.94 Sq. Mtr. + Commercial 3.62 Sq. Mtr.) situated at House No. 116, Ward No. 8, Khasra No. 206, Nayi Basti, Pansariyan, Pargana Shamli, Distt. Shamli, Uttar Pradesh. Measurement & Boundries are as under: East: Plot of Shri Subhash, West: Rasta 16 ft wide, North: Plot of Deegar Malik, South: House of Shri Sompal Singh Owner/Title holder: Smt. Krishna W/o Shri Praveen R/o Mohalla Pansariyan, Nai Basti, Shamli, UP-247776	24.12.2021	Rs. 16,72,753.06 + interest and other expenses + charges
BRANCH: BHAJU 1. Smt. Shaziya W/o Shri Abrar (Borrower/Mortgagor), 2. Shri Abrar S/o Shri Ali Hasan (Borrower) Both R/o, Village Jaula, Tehsil & District Muzaffarnagar, Uttar Pradesh	A Residential Single Story House admeasuring total area 47.50 sq. yrd. or 39.73 Sq. mtr. situated at Khasra No. 277, Mohalla Nai Basti (Om Vihar Colony) Pargana Shamli, Tehsil & District Shamli, Uttar Pradesh. Measurement & Boundries are as under: East: 14'-3" Plot of Shri Kripa, West: 14'-3" Rasta 15' wide, North: 30'-0" House of Smt. Ishrat W/o Shri Zulfkar Now House of Smt. Rakhi Rani, South: 30'-0" Plot of Shri Kallan Owner/Title holder: Smt. Shaziya W/o Shri Abrar R/o Village Jaula, Tehsil & District Muzaffarnagar, Uttar Pradesh	26.07.2021	Rs. 11,81,277.39 + interest and other expenses + charges

Date - 24.12.2021 Place - MEERUT Authorised Officer

"IMPORTANT"

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केनरा बैंक Canra Bank POSSESSION NOTICE (For Immovable Property) Section-13(4)

Whereas, the undersigned being the Authorised Officer of the Canara Bank, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice Calling upon the Borrower/Guarantors and owner of the property/surety to repay the amount mentioned in the notice within 60 days from the date of the said notice.

The Borrower/Guarantors having failed to repay the amount notice is hereby given to the Borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under sub-section (4) of Section 13 of the Act read with rule 8 of the Security (Enforcement) Rules, 2002 on this mentioned the date. The borrower's attention is invited to the provisions of sub-section (8) of Section 13 of the Act in respect of time available to redeem the secured assets.

The borrower/surety/owner of property in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Canara Bank, Respective Branch for Notice amounts and interest thereon.

Sr. No.	Branch & Name of The Borrower/Guarantor	Description of Immovable Property/ Owner of Property	Date	Outstanding Amount
1.	Branch: HPDA (18628) Borrower: Satender Singh S/o Mool Chand Som, 136 Mohalla Rampura, Pilukhuwa Dehat - Hapur, Uttar Pradesh, 245304. Co-Borrower: Sunil Sharma S/o Ramesh Chand, 436, Mohalla Rampura, Pilukhuwa Dehat Hapur, Uttar Pradesh, 245304.	A Residential Plot, having area 171 Sq Yds (143.02 Sq Mtrs), Part of Khasra No 830 situated at Mohalla Rampura Pilkuwa, Tehsil Dhaulana, District Hapur, Owned By Satender Singh S/o Mool Chand Som Bounded By: East: Road of 20' wide, Bhuja 32', West: Plot of Others, Bhuja 32', North: Land of Shri Jal Prakash, Bhuja 48.09', South: Road 10' wide, Bhaja 48.09'.	Demand Notice Date: 30.09.2021 Possession Notice Date: 21.12.2021	Rs. 19,57,101.95 + Further Intrest & other Charge.
2.	Branch: HPDA (18628) Borrower: Jaubun Nisha W/o Sri Masroor Khan, Karimpora Bulandshahr Road, Hapur, (UP)245101. Mob-9359346499. Co-Borrower: Masroor Khan S/o Sri Ahmed Saeed Khan, Hn 95 Kotla Mevatiyan Hapur (UP) 245101. Mob-9359346499. Guarantor: Alisher Khan S/o Sri Gulsher Ali, HN.117, Kota Mevatiyan Hapur (UP), 245101, Mob-9319726462.	A Plot of land bearing Plot no 9 part of Khasra No 1285M area 124.51Sq Yards (104.14 Sq Mtrs) situated at Mohalla Majeed Pura Tehsil & District Hapur, Owned By Smt. Jaubun Nisha W/o Shri Masroor Ahmed Bounded By: East: Property of Babu, West: Property of Shabbir, North: Plot of Akhtar Hussain, South: Road 25 Feet wide.	Demand Notice Date: 08.06.2021 Possession Notice Date: 21.12.2021	Rs. 4,69,306.47 + Further Intrest & other Charge.
3.	Branch: SIYANA (18952) Borrower: Pankaj Kumar Sharma S/o Naresh Kumar Sharma, 145 G, Radha Nagar Buladnshahr, Siyana, Bulandshahr, Uttar Pradesh 245412. Guarantor: Raj Kumar Sharma S/o Prem Dutt Sharma 655, Barauli Vasadevpur 2 Bulandshahr, Siyana, Uttar Pradesh 245412.	One Resident Plot Measuring 102.79 Sq Yrds I.e 86.34 Sq Mtrs Situated At Moh Raviwala (Pshu Chikitsiya Wali Gali Ke Andar) Patti Hulasarai Kasba Siyana Pargana & Tehsil Siyana, Distt Bulandshahr, Owned By Pankaj Kumar Sharma S/o Naresh Kumar Sharma Bounded By: East: House of Rajpal Tyagi, West: Rasta 9 Feet 5 Inch, North: Plot Seller, South: House of Sanjeev Chauhan.	Demand Notice Date: 06.06.2021 Possession Notice Date: 23.12.2021	Rs. 8,02,210.61 + Further Intrest & other Charge.
4.	Branch: SIYANA (18952) Borrower: Dhirender Singh S/o Rohtash Singh, H.No.163, Giaura Nagal 1 Siyana, Bulandshahr, Uttar Pradesh 245412. Co-Borrower: Manju W/o Dhirendra Singh, 163, Gianuara Nagaaal, Siyana Bulandshahr, Siyana, Uttar Pradesh 245412 Guarantor: Mukesh Bhardwaj S/o Vasudev, Ganpati Bhawan Patti Bulandshahr, Siyana, Uttar Pradesh 245412.	One Resident Plot No.95 Part Of Khet No. 1150 Measuring 125.00 Sq Yards I.e. 105.00 Sq Mtrs Situated At Moh Ramraj Colony Patti Hazari Singh Kasba Siyana, Distt Bulandshahr, Owned By Manju W/o Dhirendra Singh Bounded By: East: Rasta 20 Feet, West: Plot Ram Kumar Tyagi, North: Plot Master Ji, South: Plot of Mool Chand.	Demand Notice Date: 06.06.2021 Possession Notice Date: 23.12.2021	Rs. 6,07,784.07 + Further Intrest & other Charge.
5.	Branch: DHAULANA (18565) Borrower: 1. M/s Om Medical Store Prop. Sh. Anil Chauhan S/o Sh. Om Prakash Singh Chauhan, House No. 724, Near Bus Stand Village and Post Dhaulana, Hapur 245301. 2. Sh. Anil Chauhan S/o Sh. Om Prakash Singh Chauhan, House No 724, Near Bus Stand Village And Post Dhaulana, Hapur 245301. Guarantor: Mrs. Deepu W/o Sh. Anil Chauhan, House No 724, Near Bus Stand, Village And Post Dhaulana, Hapur 245301. SOD Loan A/c No. 85651250000200	All that part and parcel of the property consisting of Immovable Property Khata no. 42, part of Khasra no. 1588, 1591, 155, 2187 KH & 2222 Village Dhaulana, Gulaoti Road Distt. Hapur, Owned by Smt. Vidya Devi Bounded By: East: Property of Sh. Mangat Ram Sharma, West: 5'6" wide Gali, North: House of Mahendra Singh Chauhan, South: Masoori Gulaoti Road.	Demand Notice Date: 04.06.2021 Possession Notice Date: 23.12.2021	Rs. 10,68,902.20 + Further Intrest & other Charge.
6.	Branch: BADNOLI (18801) Borrower: Sh. Harish Kumar S/o Sh. Bahadur Singh, R/o 1470, Dastoi Road, Adarsh Nagar Colony, Hapur 245101. Co-Borrower: Smt. Sushila Devi W/o Sh. Harish Kumar, R/o 1470, Dastoi Road, Adarsh Nagar Colony, Hapur- 245101. Guarantor: Sh. Vinod Kumar S/o Sh. Mangeram, R/o 1282, Arjun Nagar, Delhi Road, Gali No. 6, Hapur- 245101.	A Residential Plot Bears Plot No 31 & Part Of Khasra No. 1, 2, 3, 4, 5, 6Ml, Measuring 67 Sq Yds. (56 Sq. Mtrs.) Along With All Super Structure Standing Thereon Situated At Village Channi, Mohalla Adarsh Nagar, Dastoi Road, Gali No. 05, Hapur, Owned by Smt. Sushila Devi W/o Sh. Harish Kumar.	Demand Notice Date: 06.09.2021 Possession Notice Date: 24.12.2021	Rs. 10,80,626.60 + Further Intrest & other Charge.
7.	Branch: BULANDSHAHR (2154) Borrower: Mr Mohd Ilyas (Babu Khan), S/o Mr Abdul Gani, Mohalla Farrashan, Upper Kot, Bulandshahr U.P. 203131. Smt. Syyeda Begum, W/o Ilyias (babu Khan), Mohalla Farrashan, Upper Kot, Distt Bulandshahr. Mohd Shahid S/o Mohd Ilyias (Babu Khan) Mohalla Farrashan, Upper, Kot, Bulandshahr. House Loan A/c No. 2154619001263	All that Part And Parcel Of The Property Consisting Of Immovable Property – One Residential Property Situated At House No 94, Mohalla Farrashan, Bulandshahr, Pargana Baran, Tehsil And Distt Bulandshahr, Measuring 100.00sq Mtrs., Bounded By: East: House of Rafiq and Others, West: Way North, South: House of Saeed Alias Kalua, South: House of Asad and Others.	Demand Notice Date: 07.06.2021 Possession Notice Date: 22.12.2021	Rs. 10,26,116.90 + Further Intrest & other Charge.
8.	Branch: BULANDSHAHR-II (2154) Borrower: M/s Bharat Timber Store Proprietor Mohd Kafeel Ansari 201 Mirchi Tola, Kabari Bazar, Bulandshahr, 203001. Mohd Kafeel Ansari S/o Shri Habibur Rehman, 201, Mirchi Tola, Kabari Bazar, Bulandshahr, 203001.	UREM Of Residential Plot (Out Of Khasra No.1795/3 Of Kasba Baran) Area Measuring 600 Sq Yards Situated In Mohalla Faislabad, Bulandshahr, Pargana Baran, Tehsil & District Bulandshahr, Name Of Title Holder- Sh. Shakeel Ahmed & Akeela Begum. Bounded By: East: Land of Sh. Itwari, West: Land of Haji Habiburhman, North: Nala, South: Land of Sh. Kanchhid.	Demand Notice Date: 23.07.2021 Possession Notice Date: 22.12.2021	Rs. 6,84,194.62 + Further Intrest & other Charge.
9.	Branch: BULANDSHAHR-II (18649) Borrower: M/s Selection Bath Fitting Proprietor Shri Deepak Goyal, R/o Opp. Nagar Palika, Bulandshahr. Guarantor: Sri Gagan Goyal S/o Shri Shiv Kumar Goyal R/o House No. 269 Mohalla Koyhiyat, Bulandshahr U.P. Mortgage Loan A/c No. 8649140000312 & 864999102000080	All That Part And Parcel Of The Property Consisting Of Immovable Property - Residential Building Address H. No. 269, Measuring 125 Sq Mts. Near Bulandshahr Diagnostic Center, Mohalla Koyhiyat Bulandshahr In The Name Of Shri Deepak Goel And Shri Gagan Goel, Bounded By: East: House of Shri Babu Mohan, West: Rasta, North: House of Shiv Kumar, South: House of Shiv Kumar.	Demand Notice Date: 16.09.2021 Possession Notice Date: 22.12.2021	Rs. 15,80,501.39 + Further Intrest & other Charge.
10.	Branch: BULANDSHAHR-II (18649) Borrower: Smt. Rekha Singh W/o Sri Ompal Singh, R/o House No. 155, Ward No 5, Dhрма Enclave Chandpur Road, Bulandshahr- 203001. Co-Borrower: Shri Ompal Singh, R/o House No. 155, Ward No 5, Dhрма Enclave Chandpur Road, Bulandshahr U.P.-203001 Guarantor: Sri Nepal Singh S/o Dimman Singh, R/o D - 415, 4th Floor, DLF Center, Sector - 11, Fariadabad, Haryana - 121006. Mortgage Loan A/c No. 86499830000128	All That Part And Parcel Of The Property Consisting Of Immovable Property - Residential Plot Measuring 83.66 Sq Mtr (100 Yards) A Part Of Khatonni Khasa No.293 Situated At Mohalla Bhaur, Bulandshahr In The Name Of Smt. Rekha Singh W/o Ompal Singh, Bounded By: East: House of Mahipal, West: Road Kaccha 12 Feet wide, North: Plot of Smt. Reena, South: Plot of Jay Singh.	Demand Notice Date: 17.09.2021 Possession Notice Date: 22.12.2021	Rs. 8,80,834.57 + Further Intrest & other Charge.
11.	Branch: BULANDSHAHR-II (18649) Borrower: Smt. Laxmi Devi W/o Pranav Kishore Sharma, R/o 2847, Railway Crossing Panni Nagar Chandpur Road, Bulandshahr- 203001. Guarantor: Pranav Kishore Sharma, R/o 2847, Railway Crossing Panni Nagar Chandpur Road, Bulandshahr –203001. Sri Buddhi Prakash S/o Late Pannalal, Jainpur, PO- Mala Garh, Bulandshahr. Mortgage Loan A/c No. 864972109000059	All That Part And Parcel Of The Property Consisting Of Immovable Property - Residential House No. New 947, Old 284 Measuring 122.62 Sq. Mtrs. Situated At Mohalla Panni Nagar Chandpur Road Bulandshahr In The Name Of Smt. Laxmi Devi W/o Sri Pranav Kishore Sharma, Bounded By: West: Rasta Gali 18 Feet, West: House of Shri Purnan Bhagat Jee, North: Rasta Gali 16 Feet, South: House of Shri Parmanand.	Demand Notice Date: 16.09.2021 Possession Notice Date: 22.12.2021	Rs. 8,60,478.04 + Further Intrest & other Charge.
12.	Branch: BULANDSHAHR-II (18649) Borrower: Sri Krishan Kumar Sharma S/o Ramesh Chand Sharma, R/o Mohalla Satha House No. 782/2, Opp Shani Mandir, Bulandshahr-203001. Co-Borrower: Sri Sachin Kumar Kaushik S/o Sri. Krishan Kumar Sharma, R/o Mohalla Satha House No. 782/2, Opp Shani Mandir, Bulandshahr- 203001. Guarantor: Smt. Kiran Bala Sharma W/o Sri. Krishan Kumar Sharma, R/o Mohalla Satha House No. 782/2, Opp Shani Mandir, Bulandshahr- 203001. Sri Madan Pal Singh, Bulandshahr 203001. Mortgage Loan A/c No. 86497830000024	All That Part And Parcel Of The Property Consisting Of Immovable Property - Residential House Bearing H.no. 686, Ward No. 2, Mohalla Satha Bulandshahr, Measuring 63 Sq Mtrs Having Two Rooms, One Kitchen, One Bathroom, One Latrine Constructed In 35 Sq Mtrs And One Room At First Floor Situated In Mohalla Satha, Bulandshahr In The Name Of Smt. Kiran Bala Sharma W/o Sh. Krishna Kumar Sharma, Bounded By: East: House of Smt. Prabha Sharma, West: House of Narendra Kumar Sharma, North: Gate and Gali After That House of Radhey Shyam Sharma, South: House of Lata Ramavtar.	Demand Notice Date: 17.09.2021 Possession Notice Date: 22.12.2021	Rs. 5,49,422.55 + Further Intrest & other Charge.
13.	Branch: BULANDSHAHR-II (18649) Borrower: Sri. M/s Gold Banglote Store Proprietor Shri Mohd Yasin R/o Shop Chowk Bazar Behind Hanuman Mandir, Bulandshahr. 2. Smt Mamta Arora -R/o 268, Police Line Road, Bulandshahr. 3. Shri Umesh Kumar Arora, R/o 268, Police Line Road, Bulandshahr. Guarantor: Sri Shamsuddin S/o Faqeer Mohd 46, Maniharan Upper Kot, Bulandshahr Uttar Pradesh 203001. Mortgage Loan A/c No. 86491250000355 & 86497100000038 & 86499160000336	All That Part And Parcel Of The Property Consisting Of Immovable Property - Residential Building Address Municipal No. 46/20 (old), 48/15 (new) Mohalla – Maniharan Upper Koat Ansari Road Bulandshahr Bounded By: East: House of Shri Fafoque, West: Rasta, North: Rasta, South: House of Shri Shamsuddin.	Demand Notice Date: 17.04.2021 Possession Notice Date: 22.12.2021	Rs. 13,44,598.73 + Further Intrest & other Charge.
Regional Office: Hapur.			Authorised Officer:	

